

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
ROLTA DEFENCE TECHNOLOGY SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rolta Defence Technology Systems Private Limited
2.	Date of incorporation of corporate debtor	23 rd October, 2015
3.	Authority under which corporate debtor is incorporated / registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2015PTC269505
5.	Address of the registered office and principal office (if any) of corporate debtor	Rolta Tower-C, Rolta Technology Park, MIDC-Marol, Andheri (East), Mumbai City, Mumbai, Maharashtra, India, 400093
6.	Insolvency commencement date in respect of corporate debtor	04th November, 2023 (Order Receipt Date) Order pronounced on 02nd November, 2023
7.	Estimated date of closure of insolvency resolution process	30th April, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Jain Nemani IBBI/IPA-001/IP-P-02465/2021-2022/13927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2404-B, Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City, Maharashtra – 400053 Email: nehavkjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: cirproltadefence@gmail.com
11.	Last date for submission of claims	18 th November, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rolta Defence Technology Systems Private Limited** on 2nd November, 2023.



The creditors of **Rolta Defence Technology Systems Private Limited**, are hereby called upon to submit their claims with proof on or before 18th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 4th November, 2023
Place: Mumbai

Neha Jain Nemani★
Interim Resolution Professional
Rolta Defence Technology Systems Private Limited